

(c) The number of policemen who were arrested in this connection was 1010.

(d) Excluding those arrested and a small number of absentees (four in number) all the rest resumed duty.

(e) 11 persons were dismissed from service in connection with these agitational activities on and after the 14th April, 1967.

(f) One member of the Delhi Police Force who had been arrested, and one member of the Border Security Force who was escorting the arrested persons, lost their lives in an unfortunate truck accident. The family of the deceased Delhi Policemen was given an ex-gratia payment of Rs. 5000 from the Prime Minister's Relief Fund over and above the normal entitlements under the rules.

(g) Persons against whom specific charges have been framed, will undergo trial in the courts of law in the normal course.

(h) It is not possible to make any realistic assessment of loss of man-hours as a result of the absenteeism.

Khosa Commission on Delhi Police

*183. Shri Indrajit Gupta:
 Shri A. B. Vajpayee:
 Shri Balraj Madhok:
 Shri Bhagendra Jha:
 Shri K. M. Madhukar:
 Shri Manihai J. Patel:
 Shri Liladhar Kotaki:
 Shri Sradhakar Supakar:
 Shri N. R. Laskar:
 Shri A. K. Gopalan:
 Shri P. Ramamurti:
 Shri Yashpal Singh:
 Shri S. C. Samanta:
 Shri Madhu Limaye:
 Dr. Ram Manohar Lohia:
 Shri S. M. Banerjee:
 Shri George Fernandes:
 Shri B. S. Sharma:
 Shri Omkar Lal Barua:
 Shri Sitabati Mishra:

Shri K. N. Tiwary:
 Shri Mohan Swarup:
 Shrimati Tarkeshwari Sinha:
 Shri N. S. Sharma:
 Shri Sharda Nand:
 Shri Brij Bhushan Lal:
 Shri Ram Singh Ayarwal:
 Shri Kanwar Lal Gupta:
 Shri J. H. Patel:
 Shri A. Sreedharan:
 Shri Shri Gopal Saboo:
 Shri Swell:
 Shri Ram Kishan Gupta:
 Shri Vasudevan Nair:
 Shri C. Janardhanan:
 Shri C. K. Bhattacharyya:
 Shrimati Sharda Mukerjee:
 Shri Rameshwar Rao:
 Shri E. Barua:
 Shri Vishwa Nath Pandey:
 Shri D. N. Patodia:
 Shri C. C. Desai:
 Shri Shiv Kumar Shastri:
 Shri Prakash Vir Shastri:
 Shri Molahn Prasad:
 Shri Chintamani Panigrahi:
 Shri K. P. Singh Deo:
 Shri F. K. Deo:
 Shri Dharendra Nath

Will the Minister of Home Affairs be pleased to state:

(a) the terms of reference of the Commission appointed by Government to go into the grievances of the Delhi Policemen;

(b) whether the Commission has submitted its report;

(c) if so, the recommendations thereof; and

(d) the decisions taken thereon?

The Minister of State in the Ministry of Home Affairs (Shri Vidya Charan Shukla): (a) The Commission has been appointed to inquire into and make recommendations on—

(i) the conditions of service, work and living of the non-gazetted members of the Police Force of the Union Territory of Delhi; and

(ii) the measures necessary to promote their efficiency and welfare.

(b) The Commission has submitted an interim report and the final report is awaited.

(c) and (d). The recommendations made by the Commission are under active consideration of Government. It will not be in public interest to disclose the contents of the report until the Government have completed its examination.

Shri S. M. Banerjee: I want to make a submission about the answer given to parts (c) and (d) of Q 182.. (Interruptions).

Mr. Speaker: Not at this stage.

Strike by Delhi Policemen

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*182. Shri Bhogendra Jha;
 Shri K. M. Madhokar;
 Shri Shrichand Goel;
 Shri Virendra Kumar Shah;
 Shrimati Tarkeshwari Sinha;
 Shri Kanwar Lal Gupta;
 Shri Prakash Vir Shastri;
 Shri R. S. Vidyarthi;
 Shri D. C. Sharma;
 Shri Yashpal Singh;
 Shri Inderjit Malhotra;
 Shri Dhirendranath;
 Shri P. K. Deo;
 Shri K. P. Singh Deo;
 Shri Mohan Swarup;
 Dr. Ranen Sen;
 Shri Nath Pal;
 Shri Sharda Nand;
 Shri Onkar Lal Berwa;
 Shri S. M. Banerjee;
 Shri Madhu Limaye;
 Dr. Kam Manohar Lohia;
 Shri Indrajit Gupta;
 Shri Bibhuti Mishra;
 Shri C. K. Bhattacharyya;
 Shri Arjun Singh Bhadoria;
 Shri Samar Gaba;
 Shri P. K. Ghosh;
 Shri Atam Das;
 Shri D. N. Patodia;
 Shri S. K. Tapariah;
 Shri Gadlingana Gowd;
 Shri Mohamed Inam;
 Shri Kashi Nath Pandey;
 Shri Sarjee Pandey;

Shri B. Barua;
 Shri C. C. Desai;
 Shri Ram Sewak Yadav;
 Shri Maharaj Singh Kharti;
 Shri Mohan Prasad;
 Shri Devan Sen;
 Shri George Fernandes;
 Shri Bairaaj Madhok;
 Shri S. C. Samanta;
 Shri A. K. Kisku;
 Shri S. N. Maiti;
 Shri Tridib Kumar Chaudhuri;
 Shri Hridayal Devgun;
 Shri Vasudev Nair;
 Shri C. Jaanardhanan;
 Shri Shiv Kumar Shastri;

Will the Minister of Home Affairs be pleased to state:

(a) whether the Delhi Policemen went on strike recently in support of their demands;

(b) if so, the demands made by the striking Policemen;

(c) whether Government have examined them; and

(d) if so, the decision taken thereon?

The Minister of State in the Ministry of Home Affairs (Shri Vidya Charan Shukla): (a) and (b) On 14th and 15th April, 1967, a number of policemen of the Delhi Police absented themselves from duty consequent on the dismissal of 7 policemen.

(c) and (d). A number of measures for redressing the legitimate grievances of members belonging to Delhi Police Force were taken on hand in October 1966. A Commission of Inquiry was also appointed in November, 1966 to inquire into and make recommendations on the conditions of service, work and living of the non-gazetted members of the Delhi Police Force, and measures necessary to promote their efficiency and welfare. The Commission have submitted an interim report which is under consideration of the Government of India and the final report is awaited.